

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO. 409
ANSWERED ON 21ST AUGUST, 2025**

TOLL TAX EXEMPTIONS

***409. SHRI GURJEET SINGH AUJLA:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Ministry had issued a notification exempting all agriculture vehicles including tractor and combine harvesters from toll tax payment at toll plazas across the country and if so, the details thereof;**
- (b) whether a number of toll operators still continue to collect toll tax from combine harvester owners/drivers;**
- (c) if so, the reasons for the notification not being implemented uniformly across all toll plazas in the country; and**
- (d) the steps taken/proposed to be taken by the Government to ensure strict compliance of the said notification?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 409 FOR ANSWER ON 21.08.2025 ASKED BY SHRI GURJEET SINGH AUJLA REGARDING TOLL TAX EXEMPTIONS.

(a) The Government issued Gazette Notification no. G.S.R 248(E) dated 14th March, 2017 to amend the National Highways Fee (Determination of Rates and Collection) Rules, 2008 exempting tractors and combine harvesters from user fee payment at fee plazas on National Highways. Tractors were already exempted as per the provisions of NH Fee Rule. In the said Gazette Notification, the word “Tractors” has been substituted with the word “Tractors, combine harvesters.”

(b) to (c) The amendment notification dated 14th March, 2017 is complied with at all Public Funded fee Plazas and BOT (Build-Operate-Transfer) fee plazas where the bid due date was after the notification dated 14th March, 2017. For other BOT (Build-Operate-Transfer) fee plazas, user fee is collected as per the respective Concession Agreements in accordance with the then applicable Fee Gazette Notifications read with National Highways Fee (Determination of Rates and Collection) Rules, 2008 at the time of award of the concession.

(d) Electronic mode of collection of user fee is implemented at all fee plazas of NH which ensures that only the rate applicable for the particular category of vehicle is levied from the FASTag account of the road user automatically while crossing the Fee Plaza.

To ensure transparency, Toll Management and Control Centre (TMCC) portal has been developed by National Highways Authority of India (NHAI)/ Indian Highway Management Company Limited (IHMCL) to monitor the real time transaction details of fee plazas to identify and sort out any discrepancies and to monitor lane operations continuously.

In case of wrong deduction cases, as per Rule 13 of National Highways (Determination of Rates and Collection) Rules 2008, an officer authorized by the Central Government or by the executing authority, as the case may be, may assess the excess fee collected, if any, by the executing authority or the concessionaire, as the case may be, and recover the same from such authority or concessionaire, along with an additional sum equal to twenty-five per cent of the excess fee collected.